

15.

29.4.2003

MA-667/2003 In
OA-3196/2002

Present: Applicant in person

Shri V.P. Uppal, learned counsel for
respondents/applicants in MA-667/2003.

We have heard Shri V.P. Uppal, learned counsel for applicants in MA-667/2003 seeking further extension of time to comply with the Tribunal's directions dated 9.12.2002 in OA-3196/2002. By this order, respondents were directed to issue/finalise the seniority list in the grade of Deputy Director within a period of two months from the date of receipt of a copy of this order. That has not been done. Respondents seek further extension of time of three months to enable them to finalise the seniority list which has been opposed by the applicant Shri M.K. Sahni.

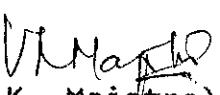
2. We note that seniority list of Assistant Directors (Systems) as on 31.12.96 has been issued by the respondents on 17.1.2003. Shri V.P. Uppal, learned counsel submits that provisional and final seniority lists of Deputy Directors have yet to be issued. In the list of Assistant Director (Systems), applicant appears at serial No.1.

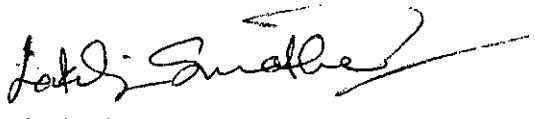
3. Previous MA-439/2003 has already been considered and allowed by order dated 24.2.2003.

4. As more than four months has elapsed since the order of the Tribunal dated 9.12.2002 ~~has not been~~

issued, we see no reason to allow MA-667/2003 seeking further extension of time as the respondents ought to have complied with the directions within this time.

5. Accordingly, MA-667/2003 is dismissed.


(V.K. Majotra)
Member (A)


(Smt. Lakshmi Swaminathan)
Vice-Chairman (J)

cc.